

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 221  
437/252/ND/2020

**IN THE MATTER OF:**

**M/s. Panm Trading Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC NCT of Delhi**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 29.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:**

**For the ROC**

**:Ms. Mitika, AROC.**

**For the Income Tax Department**

**:Mr. Kunal Sharma and Ms. Zehra  
Khan, Standing Counsels.**

**ORDER**

No one is present on behalf of the appellant at the time of virtual hearing of the matter. AROC is present and submitted that they have filed their reply in the matter. Jr. St. counsel for the Income Tax Department is present and submitted that they have filed their reply in the matter. In the interest of justice, post the matter after 3 weeks i.e. **3rd March, 2021.**

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**